
(2025) 11 GUJ CK 1839
In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Anticipatory Bail) No. 23577 Of 2025

Nileshbhai Sureshbhai Naik & Ors

APPELLANT

Vs

State Of Gujarat & Ors

RESPONDENT

Date of Decision : 20-11-2025

Acts Referred:

Citation : (2025) 11 GUJ CK 1839

Hon'ble Judges : Utkarsh Thakorbhai Desai, J

Bench : Single Bench

Advocate : BS Patel, Chinmay S. Upadhyay, Dhawan Jayswal

Final Decision : Disposed Of

Judgement

Utkarsh Thakorbhai, J

Mr. B.S. Patel, learned Senior Advocate for the applicants, under instructions, states that the applicants are ready and willing to co-operate with the investigation, and will appear before the investigating officer on 27.11.2025 with all the relevant documents.

Having considered the submissions and the documents produced on record, the Investigating Officer is directed to scrupulously follow the proposition of law as settled by the Hon'ble Supreme Court in the case of Arnesh Kumar Vs. State of Bihar, reported in (2014) 8 SCC 273, in case of Satender Kumar Antil Vs. Central Bureau of Investigation & Anr., reported in (2022) 10 SCC 51 and in case of Md. Asfak Alam Vs. State of Jharkhand & Anr., reported in 2023 SCC OnLine SC 892 and also inform about the grounds of arrest, if needed, to learned Magistrate and even the learned Magistrate before mechanically authorizing the detention of the applicants shall follow the dictum of the Hon'ble Supreme Court in the aforesaid decisions.

In case, the Investigating Officer needs to arrest the applicants, notice of 7 days shall be given to the applicants prior to such arrest.

In view of the above, the present application stands disposed of. Direct service is permitted.